

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER OF THE HEARING ON 29<sup>th</sup> April, 2024, 10:30 A.M.**

CP (IB) No. 9/CB/2023, IA (IB) No. 75/CB/2024

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Omkara Asset Reconstruction Pvt. Ltd. -Vs- Vinod Jain
Under Section	95 (1) IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Joy Saha, Sr. Adv.  
Ms. Kiran Sharma, Adv.

For Respondent (s)

Mr. Umesh Ch. Sahoo, Adv.  
Ms. Sneh Maheswari, RP

**ORDER**

**IA (IB) No. 75/CB/2024:**

This application has been filed under Section 60(5) of IBC for replacement of RP. Both sides counsel present. Affidavit as referred in the daily order dated 02.04.2024 is not filed on the applicant side. List the matter on 18.06.2024.

**CP (IB) No. 9/CB/2023:**

Ld. Senior counsel Mr. Joy Saha along with Ms. Kiran Sharma appears for the Financial Creditor. Ms. Sneh Maheswari, the existing RP is also present. Ld. counsel Mr. Umesh Ch. Sahoo appears for the Personal Guarantor represented that he already filed the soft copy of the objection to the RP report, sent hard copy, which is under transit. He already served copy to the applicant. Applicant counsel is permitted to file rejoinder, if any. The respondent counsel represented that due to certain technical glitch, he could not upload the objection in the DMS portal. Registry is directed to verify it and report. Matter adjourned to 18.06.2024.

[Signature]

**Kaushalendra Kumar Singh**  
**Member (Technical)**

[Signature]

**P. Mohan Raj**  
**Member (Judicial)**